

## Permits for N.E.F.A.

1030 Shri Yadav: Will the Prime Minister be pleased to state

(a) the number of applications received for the issue of permits for entry into N.E.F.A. in 1958-59 so far, and

(b) the number of persons who were issued permits and the number of those whose applications were rejected?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) 11,449

(b) 11,336 persons were issued with permits and 113 applications were rejected

## प्रशासनिक प्रबन्ध का प्रशिक्षण

१०३१ श्री यादव क्या वाणिज्य तथा उद्योग मंत्री यह बनाने की वृत्ति करेंगे कि

(क) क्या राष्ट्रीय उत्पादकता परिषद के अन्तर्गत लाया का प्रशासनिक प्रबन्ध का प्रशिक्षण दिलाने के लिये विदेश भेजने का व्यवस्था है,

(ख) यदि हाँ तो क्या इस कार्य के लिये कोई आवेदन-पत्र आमन्त्रित किये गये थे, और

(ग) यदि हाँ तो अब तक कुल कितने आवेदन-पत्र प्राप्त हुए और उम्मीदवारों के चयन की कमीटी क्या है?

वाणिज्य तथा उद्योग मंत्री (श्री सत्य बहादुर शास्त्री) (क) जी, हाँ। औद्योगिक प्रबन्ध, औद्योगिक इंजीनियरिंग और औद्योगिक सम्बन्धी के क्षेत्रों में।

(ख) जी, हाँ।

(ग) १०८६ आवेदन पत्र। एक विवरण सभा-मटल पर रख दिया गया है,

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जिसमें राष्ट्रीय उत्पादकता परिषद् द्वारा निर्धारित की गई चयन की कमीटी बताई गई है। [देखिये परिशिष्ट २, अनुबन्ध सख्या ७६]।

12 hrs

## RE MOTION FOR ADJOURNMENT

Shri S M Banerjee (Kanpur) Sir, you have disallowed the adjournment motion on the closure of a jute mill by stating that it is not a matter for adjournment and that it relates to a private mill and the State Government is the proper authority in that industrial dispute I may submit for your information that the closure of the jute and textile mills is equally the concern of the Central Government This mill is employing about a thousand workers and this is being closed from the 24th without any intimation to the thousand workers without consulting even the union They have passed a notice that the mill will be closed on 23rd March

Mr Speaker Is there no Labour Minister there?

Shri S M Banerjee My whole purpose is this I would like to explain this to you In cases of mis-management in such mills under the Industrial Development and Regulation Act the Government only can appoint a committee to investigate the irregularities and mis-management That is my submission

Mr. Speaker Is it the submission of the hon Member that in these matters that is exclusive jurisdiction of the Centre and there is a default on the part of this Government? The State Government is there which can easily take care of it and whose duty is to look after this. Can I go on admitting every question like this?

**Shri S. M. Banerjee:** I only submit that at the time of the Nainital Conference this matter was brought to the notice of Shri Manubhai Shah and at that time he had said that if that happened we may bring it to his notice.

**Mr. Speaker:** I am flooded with a number of questions like this. Hon. Members must have regard to the existence of a State Assembly and their own counter-parts there. There are five hon. members in the State for one member here.

**Shri S. M. Banerjee:** Kanpur is also facing the closure of two textile mills but that is another matter.

**Mr. Speaker:** Whatever it may be, the closure of a jute mill or any other mill in any part of the country is as much the concern, if not the greater concern, of the State Government and only in extreme cases it may come up here.

**Shri S. M. Banerjee:** They can appoint committees.

**Shri Tangamani (Madurai):** The State Government will come into the picture to find out whether the closure is *mala fide* or *bona fide*. All that they can do is to give a reference under the Industrial Dispute Act whether that closure was justified. Even before the closure takes place or when they threaten closure, then the Central Government comes into the picture and it can appoint a committee to find out whether such a closure is a proper thing. If a closure is of a nature that is unavoidable, then the Central Government may give them some subsidy. If there is some mis-management, the Central Government, will investigate.

**Mr. Speaker:** What is the jurisdiction of the Central Government so far as this matter is concerned?

**The Deputy Minister of Labour (Shri Abid Ali):** For the first time, we got information about this particular item at about 11 A.M. on receipt of this paper. It says that on the 24th February, some notices were put on the notice board. If you so desire, we shall make enquiries and place it here.

**Mr. Speaker:** Very well. I would also like to know this. Some time ago I referred this question to the various Ministries and asked them kindly to inform me as to what according to them are the limits of the jurisdiction so that I can admit questions, adjournment motions and other notices on the ground that they are within the jurisdiction of the Centre. Such questions come up constantly with respect to education, health and labour. I wanted a line of demarcation to be indicated to me so that I may discuss and settle this matter once and for all. There is an allegation on this side that this is a matter for which the Central Government is responsible.

**Shri Abid Ali:** No, Sir.

**Mr. Speaker:** Very well. Even if it is 'No, Sir' the hon. Minister instead of saying 'no' immediately agreed to place these matters before the House. There are some exceptional cases, where a particular matter is within the jurisdiction of the State Government but on account of the seriousness of the matter, this Government may be asked to take some steps. That is another matter. But I have to decide from day-to-day as to whether a matter comes within the jurisdiction of the Central Government or of the State Government. I would, therefore, like to have this information as early as possible. Six months ago I sent round a request to the various Ministries asking them to inform me where the line of demarcation is, what their jurisdiction is.

and what is not their jurisdiction. Otherwise, I do not find any end to these questions that come in I disallow them, on a wrong impression sometimes I have to be very careful regarding these matters. Now, so far as this matter is concerned, irrespective of the question whether it is within the jurisdiction of the Central Government or not, the hon. Minister will place the facts before this House. In the meanwhile I would like to know as to what exactly the scope and jurisdiction of the Central Government is in regard to these matters.

**Shri S. M. Banerjee:** My submission is that the matter be referred to the Commerce and Industry Minister. I never wanted any statement from the Labour Minister. There is no industrial dispute as such, but the Mill is closed down. So, the Commerce and Industry Minister should make a statement.

**Mr. Speaker:** Do the Commerce and Industry Minister come into the picture?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): It is a jute mill. Perhaps the hon. Member feels that the Commerce and Industry Ministry should take some interest in it. I cannot answer you on the legal position. I cannot tell you anything on that. But in so far as this particular mill is concerned we have not been given any official information. In September last the mills approached us and said that they were facing certain difficulties. We sent the Jute Commissioner there and he went into the matter and gave them some advice. Then they said that they would accept his advice and implement those suggestions. I do not know what they have done so far but till now neither the mills nor the State Government had given us any definite information on this matter.

**Shri S. M. Banerjee:** I do not think that the advice from the Jute Commissioner was to close down the mills.

**Mr. Speaker:** I would advise the hon. Members who are interested first of all to write to the Minister or talk to him and then if they agree that further investigation is necessary I will certainly allow that and give opportunities to Members. If it is such a small matter which can be settled without coming into this House, it is all right. If it is purely a State matter I will allow them to go to the State or their counter-parts may take up the matter with the State Governments. Now, I am not called upon to give my consent. The previous order disallowing this motion will stand.

**Shri S. M. Banerjee:** Will some sort of information be given to us?

**Mr. Speaker:** Yes, the hon. Deputy Minister of Labour said so.

12 07 hrs

#### PAPERS LAID ON THE TABLE

##### ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satva Narain Sinha): I beg to lay on the Table, a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Minister during the various Sessions of Second Lok Sabha —

- (1) Supplementary Statement No II—Sixth Session, 1958 (See Appendix II, annexure No 77)
- (ii) Supplementary Statement No VI—Fifth Session, 1958